



2026:AHC:2415

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19513 of 2025

Reena

.....Petitioner(s)

Versus

State Of U.P And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jayant Prakash Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Ms. Meena Mishra (AoR No.A/M0433/2012) holding brief of Sri Jayant Prakash Singh, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.

2. The case of the writ petitioner is that the writ petitioner was appointed as an Anganwadi Karyakarti on 27.08.2002, however, her salary has been stopped since December 2024. The petitioner claims to have preferred for salary/honorarium.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs examination at the first instance by Respondent no.4.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 7, 2026

N.S.Rathour

(Vikas Budhwar,J.)